

IN THE HIGH COURT OF JUDICATURE AT PATNA

CWJC No.6714 of 2009

JAGDISH PRASAD SINGH son of Late Ram Swarup Singh, resident of
Mohalla Daudpur Kothi, P.S. Brahampura, District Muzaffarpur

Versus

1. THE STATE OF BIHAR through the Commissioner-cum- Secretary,
Food Supply and Commerce Department, Bihar, Patna
 2. Accountant General, Bihar, Patna
 3. The Deputy Secretary, Food Supply and Commerce Department, Bihar,
Patna
 4. The District Magistrate, Muzaffarpur
 5. The Sub-Divisional Officer (West), Muzaffarpur
 6. The District Account Officer, Muzaffarpur
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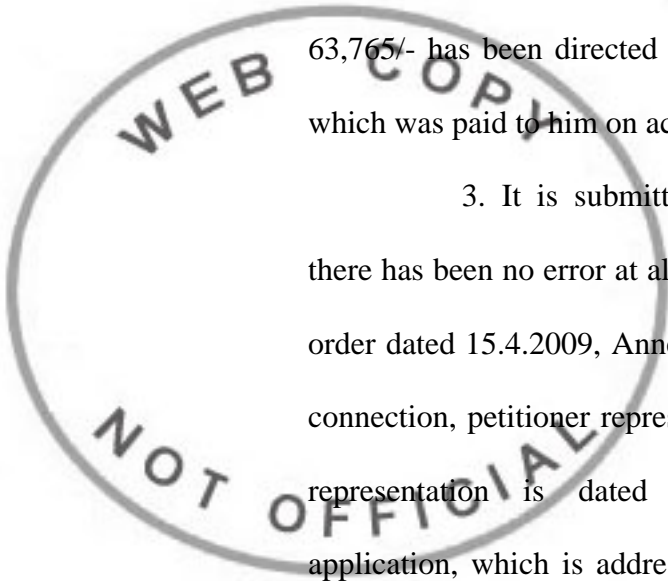
02/ 20.07.2009

Heard learned counsel for the parties.

2. Petitioner is aggrieved by the instruction of the State Government contained in letter No. 1212 dated 15.4.2009, Annexure-5 to this application, whereunder a sum of Rs. 63,765/- has been directed to be recovered from the petitioner, which was paid to him on account of error in fixation of salary.

3. It is submitted on behalf of the petitioner that there has been no error at all in the fixation of the salary and the order dated 15.4.2009, Annexure-5 is wholly unjustified. In this connection, petitioner represented before the authorities and the representation is dated 11.5.2009, Annexure-7 to this application, which is addressed to the Deputy Secretary of the Department.

4. Let the Deputy Secretary or the higher authorities consider the representation of the petitioner dated 11.5.2009, Annexure-7 to this application as early as possible, in any case, within one month from the date of receipt/ production of a copy



of this order.

5. This writ application is, accordingly, disposed of.

Arjun/

(V.N. Sinha, J.)

